

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

BENCH-II

C.P.(IB) No. 64/KB/2018
CA (IB) No. 533/KB/2018

Present: Hon'ble Member, Shri M.B. Gosavi (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 25TH SEPTEMBER, 2018, 10:30 A.M

Name of the Company		Bank of India -Vs- Linus Processors Pvt.Ltd.	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Shibendu Prasad }
Anuj Singh. }

financial creditor.

RP

H M CHAKRABARTI RP


28.9.2018

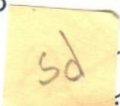
- order attached -

CP(IB) 64/KB/2018, CA(IB) 533/KB/18 Bank of India-vs- Linus Processors (101)

ORDER

Ld. Counsel for the Financial Creditor appears. Ld. RP also appears. Ld. RP submitted that the suspended directors of the Corporate Debtor are not cooperating. He was unable to take charge of the affairs of the Corporate Debtor. He filed CA No.533/KB/2018 with directions to the Directors of the Corporate Debtor for cooperation. He sought notice to the Directors of the Corporate Debtor but none appears. It is clear that RP to take charge of the affairs of the Corporate Debtor forthwith and proceed with the CIRP as expeditiously as possible. In case, there is no response from anybody, he is free to seek help from Police Station and local police are directed to cooperate with the RP. In view of this, **CA(IB) No.533/KB/18 stands disposed of.**

Matter to come up for further consideration on 04.10.2018


(M.B.Gosavi)
Member(J)